

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.17510 of 2025

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Ankit Kumar Singh, Son of-Ashok Kumar Singh, Resident of -091-K Ashok Nagar, P.S.- Shahpur Little Flower School, Kharaiya Pokhara Bashratpur East Gorakhpur, Uttar Pradesh Pin-273004. At Present-A/9, Anand Vihar Anisabad, P.S.- Gardanibagh Patna-800002.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Department of Social Welfare, Government of Bihar, Patna.
3. The Director, Integrated Child Development Services (ICDS), Government of Bihar, Patna.
4. The Principal Accountant General, (Audit) Bihar, Patna.

... .. Respondent/s

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Appearance :

For the Petitioner/s	:	Mr. Ankit Kumar, Advocate Mr. Ankit Kumar Singh (In Person)
For the Respondent/s	:	Mr. P.K. Shahi, Advocate General Mr. Vikas Kumar, AC to AG Mr. Arun Kumar Arun, Advocate

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date: 11-11-2025

Heard learned counsel for the parties.

2. Following reliefs are sought for in the present writ petition:

“i. To Quash the impugned Notice Inviting e-Tender, NIT No. ICDS-01/25-26 dated 22.08.2025 issued by the Directorate of ICDS, Social Welfare Department, Government of Bihar, for procurement of utensil sets for 1,15,009 Anganwadi Centers across all 38 districts of Bihar as it may dilutes utensil quality, deletes effective inspection, and permits testing in NABL/private institutions.

ii. To direct the Respondents to issue a fresh tender ensuring Procurement of 304 grade stainless steel utensils with ISI certification, Relaxation of turnover and



experience norms for MSMEs, SHGs, and local industries, Inclusion of private sector experience in evaluation, Reintroduction of pre-dispatch inspection to maintain quality, Rational testing mechanisms without disproportionate fees and obligations, Level playing field by widening eligibility beyond OEMs/Resellers.

And, for any other relief(s), which is in the PUBLIC INTEREST at large in the given facts and circumstances of this case.”

3. The petitioner had challenged the bid document dated 22.08.2025 issued by the Directorate of ICDS, Social Welfare Department, Government of Bihar. From perusal of the bid document (Annexure-P/1), it appears that the last date for submission of the bid document was 16.09.2025 and the opening of the technical bid was fixed for 26.09.2025.

4. Considering the fact that the tender process of bid has virtually come to an end, the present writ petition has become infructuous.

5. Accordingly, the present writ petition stands dismissed as infructuous.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Sujit/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	12.11.2025
Transmission Date	NA

